

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 485/2003

This the 4th day of March, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri Avadhesh Kumar,
S/o Shri R.D.Sagar
C/o Shri Vidya Ram
B-921, Sangam Vihar
New Delhi.

...Applicant

(By Advocate: Sh. S.P.Chadha)

Versus

1. Union of India
through Secretary
Ministry of Labour
Shram Shakti Bhawan
New Delhi.
2. Director General
Employees State Insurance Corporation
Panchdeep Bhawan, Kotla Road, New Delhi.
3. Secretary
UPSC, Dholpur House, New Delhi.
4. Joint Director-1 (Admn)
ESIC, Panchdeep Bhawan
Kotla Road, New Delhi.

...Respondents

O R D E R (ORAL)

Applicant was given appointment as a Deputy Director (IT) vide appointment order No. 116/2002 whereby it is mentioned that the job will be on contractual basis for a period of one year and appointment shall be terminated on 4.3.2003. Now the appointment on contract basis has been terminated vide order dated 27.2.2003. On query from counsel for applicant it is not the case that the applicant is being replaced by any other contract employee. On the contrary department is going to have regular appointment through U.P.S.C., as pleaded in para 4.7 itself, in which Applicant can also participate in the selection to be held by U.P.S.C.



[2]

Since none else is going to be appointed by the department I find that OA has no merits and the same is liable to be dismissed.

2. Accordingly, OA is dismissed at the admission stage itself.


(KULDIP SINGH)
Member (J)

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